

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**MA No.060/01603/2018 &
O.A.NO.060/1258/2018 Date of order:- 15.10.2018.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs.Ajanta Dayalan, Member (A).

1. PGI Employees Union (non faculty) (Regd. & Recognised) through its President Ashwani Kumar Munjal, PGIMER, Chandigarh-160012.
2. PGI Medical Technologists Association Chandigarh, through its General Secretary Ashwani Kumar Munjal, PGIMER, Chandigarh-160012.
3. Parvinder Singh, son of Sh. Bhag Singh, Junior Engineer(Civil), Department of Engineering & Planning, Post Graduate Institute of Medical Education & Research, Chandigarh-160012.
4. Dinesh Kumar son of Bindeshwari Prasad, Senior Technician(X-rays), Department of Radio diagnosis & Imaging, Post Graduate Institute of Medical Education & Research, Chandigarh-160012.

.....Applicants.

(By Mr. Ashwani Munjal, applicant no.2)

Versus

1. Postgraduate Institute of Medical Education & Research, Sector 12, Chandigarh, through its Director.
2. Union of India through Secretary, Department of Expenditure, Ministry of Finance, North Block, New Delhi-110 001.

...Respondents

O R D E R (Oral).

Sanjeev Kaushik, Member (J):

MA No.060/01603/2018 is allowed and the applicants are permitted to file joint petition.

2. After realizing that the applicants Union made first representation on 23.4.2018 followed by another representation dated 14.6.2018, the present petition cannot be filed before six months in terms of Section 21 of the Administrative Tribunals Act, 1985, Shri Ashwani Munjal, applicant no.2 states that he may be permitted to withdraw this petition, at this stage, with liberty to file a fresh one after the decision by the respondents. Ordered accordingly.



Dated:- 15.10.2018.

Kks